

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petitions for Special Leave to Appeal (Crl.) Nos. 4539-4542/2018

(Arising out of impugned final judgment and order dated 24-11-2017 in CRLA No. 341/2013 24-11-2017 in CRLA No. 342/2013 24-11-2017 in CRLA No. 295/2013 24-11-2017 in CRLA No. 297/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SIYARAM YADAV

Petitioner(s)

VERSUS

SHIV SHANKAR & ANR.

Respondent(s)

(IA No. 55005/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 55006/2018 - EXEMPTION FROM FILING O.T.)

Date : 12-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Ravi Kumar, Adv.
Mr. Devesh Maurya, Adv.
Mr. Praveen Swarup, AOR

For Respondent(s) Mr. Rauf Rahim, AOR
Mr. Ali Asghar Rahim, Adv.
Ms. Rubeena Rizvi, Adv.

Ms. Vanshaja Shukla, AOR
Ms. Ankeeta Appanna, Adv.

Mr. Rajiv Lochan, Adv.
Mr. Raghav Kumar Bimal, Adv.
Mr. Lohit Kumar Bimal, Adv.
Ms. Komal Singh, Adv.
Mr. Mahabir Singh, Adv.
Mr. Yatish Yadav, Adv.
Mr. Maneesh Saxena, Adv.
Mr. Ikshit Singhal, Adv.
Ms. Reena Chaudhary, Adv.
Ms. Saba, Adv.
Ms. Kanchan, Adv.
M/S. Mukesh Kumar Singh And Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(NEETA SAPRA)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)